

[Shri P. C. Sethi]

Annual Report of Industrial Finance Corporation of India and Notifications under Central Excise Rules, 1944

SHRI P. C. SETHI : Sir, I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1969, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [*Placed in Library. See No. LT-2272/69.*]
- (2) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :-
 - (i) G. S. R. 2291 (Hindi version) published in Gazette of India dated the 27th September, 1969 together with an explanatory memorandum.
 - (ii) G. S. R. 2636 (Hindi version) and G. S. R. 2638 (English version) published in Gazette of India dated the 15th November, 1969 together with an explanatory memorandum.
 - (iii) G. S. R. 2261, 2262 and 2263 (Hindi and English versions) published in Gazette of India dated the 22nd November, 1969 together with an explanatory memorandum. [*Placed in Library. See No. LT-2273/69.*]
- (3) A copy of Notification No. G.S.R. 2698 (Hindi and English versions) published in Gazette of India dated the 29th November, 1969 making certain amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-2274/69.*]

12.53 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI P. C. SETHI) : Sir, I present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR), 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

12.53½ hrs.

Re. ALLEGATIONS OF PRESSURISATION OF MEMBERS OF BIHAR LEGISLATURE BY CERTAIN MINISTERS—Contd.

DR. RAM SUBHAG SINGH : Sir, you have passed an order that nobody should meet you in your Chamber. Now it is not possible for us to see you in your Chamber when we receive such telegrams and telephonic information. When motions are submitted to you, you say that as it was submitted to you just then, you could not take note of them. Where to submit them is precisely what we would like to know.

MR. SPEAKER : All the motions should not come to me directly. They should come through the regular channel.

DR. RAM SUBHAG SINGH : The regular channel was open. That was the procedure of the House all the time, and we used to use the regular channel. You have now closed that regular channel ; therefore, it will have to be submitted here or will have to be sent through a chaprassi or otherwise. Now, this telegram is a serious matter. Five members, Sarvashri Baidyanath Mehta, Mahabir Chaudhary,